

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**



(Through video conferencing)

O.A/350/545/2018

Date of Order: 03.08.2021

Coram: Hon'ble Ms.Bidisha Banerjee, Judicial Member

In the matter of:-

An application under Section 19 of the Central
Administrative Tribunal Act, 1985;

-And-

Hira Debi, wife of Late Brighu Nath Prasad, residing
at Quarter No. RT/I/J & K at Dangapara Colony,
P.O. – Kanchrapara, P.S. – Bijupur, Dist – North 24
Parganas – 743145.



.....Applicant

-Versus-

1. Union of India, service through the General
Manager, Eastern Railway, 17, Netaji Subhas
Road, Fairlie Place, Kolkata-700001.

2. Chief Works Manager, Eastern Railway
Workshop, Kachrapara, P.S. Bijupur, North 24
Parganas – 743145.

3. Workshop Personnel Officer, Eastern Railway
Workshop, Kachrapara, P.S. Bijupur, North 24
Parganas – 743145.

4. The Assistant Personnel Officer, Eastern

Railway Workshop, Kachrapara, P.S. Bijupur,

North 24 Parganas – 743145.

5. Anil Kumar Prasad, son of Late Brighu Nath

Prasad, residing at Village – Chakla, P.O.

Chandua, P.S. – Bizpur, Dist – North 24

Parganas – 743145.

6. Smt. Chinta Devi, Wife of Chulan Prasad Singh,

residing at Village – Chakla, P.O. Chandua, P.S.

– Bizpur, Dist – North 24 Parganas – 743145.

.....Respondents
Chakla, ...

For The Applicant(s): None

For The Respondent(s): Mr. A. K. Dasgupta, Counsel

O R D E R (O R A L)

Per: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Ld. Counsel Mr. A. K. Dasgupta appearing for the matter of Smt.

Hira Debi is heard.

2. The applicant in this O.A. 350/545/2018, namely, Smt. Hira Debi has expired and no substitute petition has been preferred.

3. Accordingly, the O.A. stands abated.


(Bidisha Banerjee)
Member (J)

UJ